

**IN THE HIGH COURT FOR THE STATES OF PUNJAB AND HARYANA AT CHANDIGARH
COMPANY JURISDICTION
COMPANY PETITION NO. 217 OF 2016
CONNECTED WITH
COMPANY PETITION NO. 199 OF 2016**

IN THE MATTER OF:

COVIDIEN HEALTHCARE INDIA PRIVATE LIMITED, PETITIONER/ TRANSFEROR COMPANY having its registered office at 4th Floor, Tower A & B, SAS Tower, Medanta The Medicity Complex, Sector- 38, Gurgaon- 122001, Haryana, India.

AND

INDIA MEDTRONIC PRIVATE LIMITED, NON APPLICANT/ TRANSFEREE COMPANY having its registered office at 1241, Solitaire Corporate Park, Building Number 12, 4th floor, Andheri-Ghatkopar Link Road, Andheri (E), Mumbai- 400093, Maharashtra, India.

NOTICE OF PETITION

Company Petition under Sections 391 to 394 of the Companies Act, 1956, for sanctioning the Scheme of Amalgamation between Covidien Healthcare India Private Limited with India Medtronic Private Limited and their respective shareholders and creditors, was listed before the Hon'ble Punjab and Haryana High Court on November 22, 2016, and the said Petition is fixed for hearing before the Company Judge on February 7, 2017 at 2 p.m.. Any person desirous of supporting or opposing the said Petition should send to the Petitioner's advocate, at the address given below, notice of his intention, signed by him or his advocate, with his name and address, so as to reach the Petitioner's advocate not later than five (5) days before the date fixed for hearing of the Petition. Where he seeks to oppose the Petition, the grounds of opposition or a copy of the affidavit shall be furnished by such person along with such notice. A copy of the Petition will be furnished by the undersigned to any person requiring the same, on payment of the prescribed charges for the same.

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